

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 161 OF 2018 &
IA NOS. 758 OF 2018 & 757 OF 2018

Dated: 16th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Harinder Toor
Mr. Kiran Gandhi
Ms. Ramni Taneja

Counsel for the Respondent(s) : Mr. Anand Kumar Shrivastava
Ms. Astha Sharma for R-2

ORDER
IA NO. 758 OF 2018

(IA for Stay)

The learned counsel, appearing for the Respondent No.2 prays for one week's time to file the reply in the IA.

Submission made by the learned counsel appearing for the Respondent No.2, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file the reply in the IA on or before 23.07.2018, as a last chance, after duly serving copy on the other side.

List the matter on **26-07-2018**. In the meantime, rejoinder, if any, may be filed, after duly serving copy on the other side.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member